

Item No.1

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.8258/2020
(S.W.P. No.1862/2017)

Tuesday, this the 30th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Zahoor Ahmad Khan, Aged 58 years
S/o Mohammad Qasim Khan
R/o Baramulla.

..Applicant

(Nemo for applicant)

VERSUS

1. State of Jammu and Kashmir,
Through Commissioner/Secretary to Government
Power Development Department
Civil Secretariat, Srinagar.
2. Chief Engineer Power Development Department
Project Wing, Kashmir.
3. Dalbir Singh
Incharge AEE, Power Development Department
Sub Division Kupwara.
4. Aftab Ahmad
Incharge AEE, Power Development Department
Sub Division Bandipora.

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

The applicant was working as Assistant Executive Engineer in the Power Development Department (PDD) in the Project Wing, Kashmir. Through an order dated 09.08.2017, the Chief Engineer, Project Wing, Kashmir directed certain arrangements. The applicant was given additional assignment of Sopore Town, RAPDRP. The grievance of the applicant is that earlier, he was holding the charge of the post at Gulmarg, and when the project at that place was half way through, he was made in charge of Sopore Town. The Hon'ble High Court of Jammu and Kashmir directed the respondents to maintain status quo.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as TA No. 8258/2020.

3. Today, there is no representation for the applicant and we heard Mr. Sudesh Magotra, learned Deputy Advocate General; and perused the record.

4. The arrangement under the impugned order was purely temporary and one, of additional assignment. It is just understandable as to what right the applicant has, to continue as in-charge of a particular post. The more and more he insists on that, it would only indicate the interest he developed in it and

that is all the more a reason why he must be shifted from that place. Fortunately for the applicant, he continued in the same post on the strength of the interim order passed by the Hon'ble High Court and retired during the pendency of the T.A. Nothing remains to be decided at this stage.



5. We do not find any merit in the T.A. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 30, 2021
/lg/sunil/vb/ankit/